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OA No.300 of 2009

B.Naik .... Applicant  
Versus  
UOI & Ors. .... Respondents

1. Order dated 21<sup>th</sup> August, 2009.

C O R A M

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)  
Applicant is a retired class IV/Group D employee of

the Railway. Alleging non-disbursement of his pension and pensionary dues in spite of filing representation due to wrong calculation of the period of his qualifying service, he has approached this Tribunal in the present Original Application. According to the Applicant, he has the required qualifying service and the Respondents have not taken into consideration his temporary period of service prior to the date mentioned in the service sheet filed in this OA. Applicant also by filing MA seeks condonation of delay in approaching this Tribunal in the present OA.

2. Heard Mr.R.K.Samantasinghar, Learned Counsel for the Applicant and Mr. S.K.Ojha, Learned Standing Counsel for the Railway appearing on notice for the Respondents.

3. This being a pension matter and various records need to be consulted to find out the exact number of period of pensionable service put in by the applicant and that the representation of the Applicant is still pending, ends of justice would be met if this OA is disposed of by directing the Respondent No.2 to consider the representation of the Applicant and pass a reasoned order within a period of six weeks from the

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date of receipt of the order. While calculating the period of service in consultation with the various records, the Respondents 2 is also hereby directed to afford reasonable opportunity to the applicant to be present and heard in the matter if requested by the Applicant.

4. With the above order, as agreed to by Learned Counsel for both sides, this OA along with MA stand disposed of.
5. Send copies of this order along with copies of OA to the Respondents.

Member (Admn.)